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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 1030/93 .. Date of decision: 22.07.93

Sh. Inderjit Sharma & Ors.. Applicants

Versus

Union of India .. Respondents

CORAM

Hon'ble Sh. J.P. Sharma, Member (J)

Hon'ble Sh. N.K. Verma, Member (A)

For the applicant .. Sh. G.S. Begrar, Counsel.

For the respondents .. Sh. Rajesh, Counsel.

JUDGEMENT (Oral)

(Delivered by Hon'ble Sh. J.P. Sharma, Member (J)

In this application, the applicant has only prayed in the alternative that the respondents be directed to dispose of his representation dated 16.04.92. Other main prayer made in the application is that direction be issued to the respondents to consider the petitioners for the post of Master Craftsman in the grade of Rs. 1400-2300 and treat them promoted from the date, the vacancies are lying.

A notice was issued to the respondents and Sh. Rajesh, Counsel appeared for the respondents.

We have heard the learned counsel for the parties. The respondents should have no objection in the disposal of

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the representation, if any, pending with the respondents dated 16.04.92. As regards the prayer No.1 i.e. the main prayer, the application is premature and no direction can be issued. The respondents should consider the case of the applicant, if he is eligible according to the rules of the said post. The application is, therefore, disposed of with the direction to the respondents to dispose of the representation of the applicant dated 16.04.92 within a reasonable time by a speaking order. In case the applicant is still aggrieved, he is free to agitate the matter again.

There will be no order as to costs.

N.K.Verma
(N.K. Verma)

Member (A)

J.P.Sharma
(J.P. Sharma)

Member (J)